GOVERNMENT OF INDIA CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION LOK SABHA

UNSTARRED QUESTION NO:2848 ANSWERED ON:11.12.2012 STANDARDS FOR SOFT DRINKS

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Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Bureau of Indian Standards (BIS) has formulated any norms for production and sale of bottled mineral water and soft drinks.
- (b) if so, the details thereof;
- (c) whether any incidents of violation of the said norms have been reported recently; and
- (d) if so, the details thereof and the corrective steps taken in this regard during each of the last three years and the current year, Statewise?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS)

- (a) to (b): Bureau of Indian Standards has formulated following norms (Indian Standards) concerning Packaged Water:
- (i) IS 14543: 2004 Packaged Drinking Water (Other than natural mineral water) Specification (First Revision)

This standard prescribes the requirements and methods of sampling and test for packaged drinking water (other than natural mineral water) offered for sale in packaged form.

(ii) IS 13428: 2005 Packaged Natural Mineral Water - Specification (Second Revision).

This standard prescribes the requirements, methods of sampling and test for natural mineral waters offered for sale in packaged form for human consumption. It does not apply to natural mineral water sold or used for other purposes,

Further, Bureau of Indian Standards has formulated following Indian Standard on carbonated beverages:

IS 2346:1992 Carbonated Beverages - Specification (second revision).

The standard prescribes the requirements and methods of sampling and test for carbonated beverages.

- (c): Yes, some failure of samples of licensees of Packaged Drinking Water have been reported.
- (d): Details on violation of norms (failure of samples) of licensees of Packaged Drinking Water and Natural Mineral Water, State-wise for the last three years is enclosed at Annex A.

In all the above cases, actions such as warning letters/stoppage of marking/deferment/expiry/ cancellation of licence etc. have been taken as per the provisions of BIS Act, Rules, Certification Regulations, and laid down procedure under BIS Certification Marks Scheme.